

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

C.P.(I.B) No. 764/NCLT/AHM/2019

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 28.11.2019**

Name of the Company: Do Well Moulds
V/s
Manpasand Beverages Ltd

Section of the Companies Act : Section 9 of the Insolvency and Bankruptcy Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	HARJOT SINGH KASSOVAL DO WELL MOULDS	OPERATIONAL CREDITOR	ADVOCATE	
2.				

ORDER

The Petitioner is represented through learned counsel.

The Proof of dispatch is filed.

The Petitioner shall file proof of service of copy of petition on Respondent.


The Petitioner as well as the Registry is directed to serve the notice of date of hearing on Respondent along with the copy of order under acknowledgment and shall file the proof of service.

The Respondent shall file its objections, if any, within 10 days' by serving an advance copy to the petitioner.

List the matter on 11.12.2019.


CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL

Dated this the 28th day of November, 2019


MANORAMA KUMARI
MEMBER JUDICIAL